

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. II

Service Tax Appeal No. 22211 of 2014

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-DIVV-APP-HAB-056-2014 dated 20.05.2014 passed by the Commissioner (Appeals), Central Excise & Service Tax, Mysore]

Mallika Auto Centre

Maruthi Authorized Service Station,
B. H. Road, Sagara Shivamogga, Karnataka- 577401

.....Appellant

VERSUS

Commissioner of CE & ST, Mysore

S-1, S-2, Vinaya Marga,
Siddharthanagar, Mysore-570011

.....Respondent

WITH

Service Tax Appeal No. 22213 of 2014

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-AC-APP-HAB-048-2014 dated 05.05.2014 passed by the Commissioner (Appeals), Central Excise & Service Tax, Mysore]

Mallika Auto Centre

Maruthi Authorized Service Station,
B. H. Road, Sagara Shivamogga, Karnataka- 577401

.....Appellant

VERSUS

Commissioner of CE & ST, Mysore

S-1, S-2, Vinaya Marga,
Siddharthanagar, Mysore-570011

.....Respondent

APPEARANCE:

Present for the Appellant: Sh. Kiran Gaikwad R., Advocate

Present for the Respondent: Sh. Neeraj Kumar, Authorized Representative

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20625-20626/2023

DATE OF HEARING: 27.06.2023
DATE OF DECISION: 27.06.2023

PER BENCH

The learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned A.R. for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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